IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76427 of 2014

(Arising out of Order-in-Appeal No. 793/Pat/S. Tax/Appeal/2014 dated 01.08.2014 passed by Commissioner of Central Excise & S. Tax, Patna.

M/s Rakesh Eatables and General Products Pvt. Ltd,
B-4, Industrial Area, Hajipur-844101, Vaishali (India).

..Appellant

VERSUS

Commissioner of Central Excise & S. Tax, Muzaffarpur, Patna.
Imli Chatty-District-Muzfarpur-842001.

.. ...**Respondent**

APPERANCE :

None, for the Appellant
Shri H. S. Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No…75635/2021

DATE OF HEARING : 06.12.2021
DATE OF DECISION : 06.12.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Sd/-
(P. Anjani Kumar)
Member (Technical)

Tushar